

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 9390/2015

(Arising out of impugned final judgment and order dated 11/12/2014 in CRLAP No. 709/2004 passed by the High Court of Kerala at Ernakulam)

SHAJI

Petitioner(s)

VERSUS

STATE OF KERALA & ANR.

Respondent(s)

(With appln.(s) for compounding/settlement and office report)

Date : 15/11/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MR. JUSTICE ARUN MISHRAFor Petitioner(s) Mr. Renjith B. Marar, Adv.
Ms. Lakshmi N. Kaimal, Adv.
Mr. C.K. Babu, Adv.For Respondent(s) Mr. Zulfiker Ali P. S, Adv.
Mr. C. K. Sasi, Adv.
Mr. Manu Krishnan, Adv.UPON hearing the counsel the Court made the following
O R D E R

Since only a pure question of law arises for consideration in this case, we are not inclined to grant any further time to file counter affidavit. Learned counsel for respondent No.1 seeks a short adjournment so as to prepare himself to assist the Court.

Prayer is allowed.

Post for hearing after four weeks on a day other than Monday and Friday.

(SWETA DHYANI)
SR.P.A(RENUKA SADANA)
ASSISTANT REGISTRAR